- (163) G.S.R. No. 298(E), dated the 1st March, 1992 seeking to rescind notification No. 97/90-CE, dated the 20th March, 1990
- (164) G.S.R. No. 299(E), dated the 1st March, 1992 seeking to prescribe basic excise duty on aerated water packed in bottles.
- (165) G.S.R. No. 300(E), dated the 1st March, 1992 publishing the Central Excises (Third Amendment) Rules, 1992.
- (166) G.S.R. No. 301(E), dated the 1st March, 1992 seeking to extend rule 56A facility to petroleum jelly and waxes, all sorts in respect of the raw material falling under sub-heading No. 2712.20.
- (167) G.S.R. No. 302(E), dated the 1st March, 1992 seeking to amend notification No. 177/86-CE so as to allow credit of special excise duty paid on inputs and make certain other changes.
- (168) G.S.R. No. 303(E), dated the 1st March, 1992 seeking to provide for grant of rebate of special excise duty when excisable goods are exported.
- (169) G.S.R. No. 304(E), dated the 1st March, 1992 seeking to provide for movement of excisable goods without payment of special excise duty for manufacture in bond and subsequent export of excisable goods under rule 191B. [Placed in Library. For (116) to (169) See No. LT-1746/92].
- (170) G.S.R. No. 307(E), dated the 4th March, 1992, amending notification Nos. 64/79-Customs dated 6th March, 1979 and 213/ 88-Customs dated 30th June, 1988 so as to prescribe effective rate of basic customs duty on d-Tartaric acid, (+) Tartaric acid, L-Tartaric acid or Dextro Tartaric Acid for the manufacture of Methyl Dopa.
- (171) G.S.R. No. 321(E), dated the

10th March, 1992, prescribing basic customs duty at the rate of 65% on dead burnt magnesite conforming to certain specifications.

- (172) G.S.R. No. 326(E), dated the 11th March, 1992, amending notification No. 122/92-Customs, dated the 1st March, 1992, so as to include notification No. 142/ 87-Customs, dated the 27th March, 1987 for the purpose of availing full exemption from auxiliary duty. [Placed in Library, For (170) to (172) See No. LT-1745/92].
- I Report and Accounts (1990-91) of the Hospital Services Consultancy Corporation (India) Limited, New Delhi and related papers.
- II Report and Account (1990-91) of the Pasteur Institute of India, Coonoor and related papers.
- III Report and Accounts (1990-91) of the Mahatma Gandhi Institute of Medical Science and Kasturba Hospital, Sevagram, Wardha and related papers.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Madam, on behalf of SHRIMATI D.K. THARADEVI SIDDHARTHA: I lay on the Table—

I (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Eighth Annual Report and Accounts of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1990-91 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mention at (1) above. [Placed in Library, See No. LT-1762/92].

II. A copy each (in English and Hindi) of the following papers:—

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[Shri Ghulam Nabi Azad]

(a) Annual Report of the Pasteur Institute of India, Coonoor, for the year 1990-91.

(b) Annual Accounts of the Pasteur Institute of India, Coonoor, for the year 1990-91 and the Auditors' Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library, *See* No. LT-1708/92].

Ill (a) Twenty-first Annual Report and Accounts of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, Wardha, for the year 1990-91, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of above Insitute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library, *See* No. LT-1706/92].

I Memorandum of understanding (1991-92) between Government of India (Ministry of Industry—Department of Heavy Industry) and the HMT Limited and the Cement Corporation of India Limited.

II Report of the Comptroller and Auditor General of India.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers:—

(i) Memorandum of understanding between the Government of India (Ministry of Industry—Department of Heavy Industry) and the HMT Limited for the year 1991-92 [Placed in Library, *See* No. LT-1717/92]

(ii) Memorandum of understanding between the Government of India (Ministry of Industry—Department of Heavy Industry) and the Cement Corporation of India Limited, for the year 1991-92 [Placed in Library. *See* No. LT-1718/92] II. A copy (in English and Hindi) of the report of the Comptroller and Auditor General of India—Union Government—[No. 4 (Commercial) of 1991] relating to HMT (International) Limited, under clause (1) of article 151 of the Constitution [Placed in Library. *See* No. LT-1733/92].

Financial Estimates and Performance Budget (1992-93) of the Employees' State Insurance Corporation

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): Madam, I lay on the Table a copy in (English and Hindi) of the Financial Estimates and Performance Budget of the Employees' State Insurance Corporation for the year 1992-93 [Placed in Library See No. LT-1719/92].

RE. BAN ON LTTE

THE DEPUTY CHAIRMAN: We have changed the business at a very late hour in the morning. So, I think it may take some time for Shri Balram Singh Yadav to come. Whatever Special Mentions are left over yesterday, we may take up today so that we can have some of them.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: This is not Zero Hour. It is only 11 O'clock.

SHRI SUBRAMANIAN SWAMY: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: There is a Special Mention which I have permitted.

SHRI ARANGIL SREEDHARAN (Kerala): You have already permitted a Special Mention on communal violence in Kerala.

THE DEPUTY CHAIRMAN: I have already permitted a Special Mention on that.

SHRI SHANKAR DAYAL SINGH (Bihar): Why don't you permit my Half-an-Hour Discussion?

THE DEPUTY CHAIRMAN: I could permit a 12-hour discussion provided we have time. Let me inform you that many